

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**ORIGINAL APPLICATION NO.060/00580/2019
Chandigarh, this the 29th day of May, 2019**

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Sonu Kumar s/o Ramesh Chand aged 29 years R/o V & P Gurukul Narsan Tehsil Roorkee District Haridwar, 247667 (Candidate of Group D)

....**Applicant**

(Present: Mr. Sudesh K. Khurcha, Advocate)

Versus

1. Union of India through Chairman Railway Board, Rail Bhawan, New Delhi – 110001.
2. Railway Recruitment Board Chandigarh (through its Chairman) 734001.
3. Secretary Railway Recruitment Board Chandigarh-734001

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Respondents

(Present: Mr. Lakhinder Bir Singh, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. The solitary prayer of the applicant in this O.A. is to issue a direction to the respondents to decide his pending representation dated 15.03.2019 (Annexure A-8) to re-evaluate the answer sheet by an independent expert body, in view of the objections raised therein.
2. Issue notice to the respondents.
3. At this stage, Mr. Lakhinder Bir Singh, Advocate, appears and accepts notice. He does not object to the disposal of the O.A. in the above terms.
4. In view of ad-idem between the parties, the O.A. is disposed of, in limine, with a direction to the respondents to consider and

decide the indicated representation of the applicant in accordance with rules and law, by passing a reasoned and speaking order, within a period of 15 days from the date of receipt of a copy of this order. The order so passed be duly communicated to the applicant.

5. Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 29.05.2019

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